

CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH, CHENNAI

O.A. No.310/01390/2019
Dated 21st, Monday of October, 2019

PRESENT

Hon'ble Mr. P. Madhavan, Member(Judicial)
Hon'ble Mr. T. Jacob, Member(Administrative)

N. Radhakrishnan
S//o R. Narayanan
No. 14/2, Veeraganur Main Road
Gengavalli Post
Salem District. ... Applicant

By Advocate M/s R. Neelakandan

Vs

1. Union of India Rep. By
The Chief Postmaster General
Tamil Nadu Circle
Anna Salai
Chennai -600 002.

2. Director of Postal Services
(Western Region)
Coimbatore – 641 002.

3. Senior Superintendent of Post Offices
Salem East Circle
Sale – 636 001.

4. Sub-Divisional Inspector (Posts)
Attur
Salem District. ... Respondents

By Advocate : Mr. Su. Srinivasan

O R A L O R D E R

(Hon'ble Mr. P. Madhavan, Member(J))

OA has been filed by the applicant seeking the following relief:-

"To direct the respondents to consider the applicant's representation on 27.08.2019 to the respondents, requesting to give him priority in the appointment to the post of Gramin Dak Sevaks (GDS) Employee in Postal Services, by including the applicant's name in Dovetailed List."

2. When the matter came up for hearing at admission, Ld. Counsel for the applicant submits that applicant's representation Annexure-A/5, dated 27.08.2019 in respect of his grievance is pending before the authorities. Learned counsel for the applicant submits that his client would be satisfied if the respondents are directed to consider and dispose of the applicant's pending representation dated 27.08.2019, Annexure -A5 within a stipulated time by passing a speaking order.

3. Mr. Su. Srinivasan, Ld. Standing Counsel takes notice for the respondents has no objection.

4. In view of the limited submission made, we are of the view that OA could be disposed of at admission stage by directing the respondents to consider and dispose of the pending representation of the applicant Annexure-A/5, dated 27.08.2019 in the light of relevant rules and regulations by passing a speaking order within a period of six months from the date of receipt of copy of the order.

5.. OA is disposed of accordingly with the above observation. No costs.

(T. Jacob)
Member(A)

asvs

(P. Madhavan)
Member(J)